

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3015
ANSWERED ON:05.09.2007
``ILLEGAL DUMPING OF CHEMICAL WASTE ``
Kurup Adv. Suresh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of cases that have come to the notice of the Government during the last three years about illegal dumping of chemical wastes into the rivers of the country, State-wise;
- (b) the action taken/proposed to be taken by the Government against the defaulting entities; and
- (c) the measures taken by the Government to prevent such dumping?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) Dumping of chemical wastes into rivers is prohibited under the Water (Prevention and Control of Pollution) Act, 1974 and the Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000 and 2003.

(c) The industries generating hazardous wastes have been inventorised by the State Pollution Control Boards. These industries are required to set up Treatment Storage and Disposal Facilities (TSDF) for safe disposal of such wastes either individually or develop Common TSDF. The States of Andhra Pradesh, Gujarat, Maharashtra and West Bengal have set up TSDF as per the provisions laid down under the Hazardous Waste (Management and Handling) Rules. The states of Delhi, Goa, Haryana, HP, Karnataka, Kerala, Orissa, Punjab, Tamil Nadu and Uttaranchal and Daman, Diu & Dadra Nagar Haveli and Pondicherry have identified sites and are setting up TSDF.